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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 283/2017 in CP No. 73/241-242/NCLT/AHM/2017
CP No. 115/241-242/NCLT/ND/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017**

Name of the Company: Medilux Laboratories Pvt. Ltd
V/s.
Sunil Parmanand Kewalramani.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	A. R. Sheth	Adv. & Solicitor	Ori. Petitioner	
2.	Dr. U K Chaudhary	Sr. Adv.	For Resp. No.	
3.	Pratik Tripathi			

ORDER

Learned Senior Advocate Mr. U K Chaudhary with Learned PCS Mr. Pratik Tripathi present for Applicant/ Original Respondents no. 1 to 8 and 10 to 13. Learned Advocate Mr. Arjun Sheth present for Respondent/ Original Petitioner in IA 283/2017.

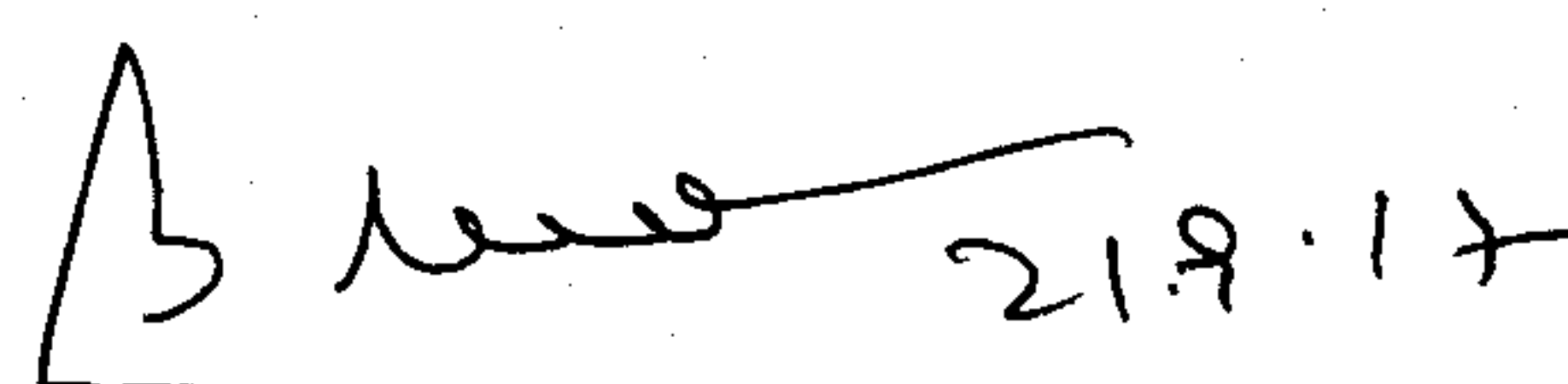
IA 283/2017 is filed by the original Respondents on the ground that it is not filed as directed by this Tribunal and it is an intentional act to delay the hearing of the main petition.

Learned Counsel appearing for Original petitioners represented that there was delay in filing their reply also which was condoned.

The reason in filing the rejoinder is the voluminous nature filed by Respondents.

The reason appears to be a sufficient reason. Hence, rejoinder is received.

Application is disposed of accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of September, 2017.